

**FIR No. 327/2019**  
**PS: Crime Branch**  
**State Vs. Inder Singh**  
**U/s 21/29 NDPS Act**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)  
Sh. Vinod Kumar Verma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for early hearing on behalf of accused Inder Singh in case FIR No. 327/2019.

It is submitted that the application for extension of interim bail is listed for 01.09.2020. In view therefore, put up alongwith the said application on **01.09.2020**.

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2<sup>nd</sup> Link ASJ (Electricity Court),  
Tis Hazari Courts, Delhi  
**31.08.2020**

**FIR No. 32/2019**

**PS: Prasad Nagar**

**State Vs. Kamal Kishore**

**U/s 302/323/341/147/148/149 IPC and 25 Arms Act**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).  
Sh. Vineet Jain, Ld. Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of extension of interim bail on behalf of accused Kamal Kishore in case FIR No. 32/2019.

Ld. counsel for the accused-applicant contended that the applicant-accused earlier granted interim bail and the same was extended by the Hon'ble Court from time to time. That the lastly vide order dated 26.08.2020, the interim bail of the accused-applicant was extended till 31.08.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim

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orders in following words:-

*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Kamal Kishore is extended till 04.09.2020** on same terms and conditions and same sureties.

**Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.**

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2<sup>nd</sup> Link ASJ (Electricity Court),  
Tis Hazari Courts, Delhi  
**31.08.2020**

**FIR No. 309/2019**  
**PS: Crime Branch**  
**State Vs. Ravinder Singh @ Ravi**  
**U/s 25/29 NDPS Act**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Vinod Charan, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Ravinder Singh @ Ravi in case FIR No. 309/2019.

It is submitted by Ld. counsel for the accused-applicant that accused-applicant was granted interim bail of 10 days vide order dated 20.08.2020 and accused-applicant is to surrender on 31.08.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court*

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*issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Ravinder Singh @ Ravi is extended till 04.09.2020** on same terms and conditions and same sureties.

**Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.**

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2<sup>nd</sup> Link ASJ (Electricity Court),  
Tis Hazari Courts, Delhi  
**31.08.2020**

**FIR No. 05/2014**  
**PS: Special Cell**  
**State Vs. Tamanna etc.**  
**U/s 21/29 NDPS Act**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Iqbal Khan, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Tamanna in case FIR No. 05/2014.

It is submitted by Ld. counsel for the accused-applicant that accused-applicant was granted interim bail and the same is extended till 31.08.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

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*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Tamanna is extended till 04.09.2020** on same terms and conditions and same sureties.

**Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.**

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2<sup>nd</sup> Link ASJ (Electricity Court),  
Tis Hazari Courts, Delhi  
**31.08.2020**

**FIR No. 309/2019**  
**PS: Crime Branch**  
**State Vs. Jarnail Singh**  
**U/s 15/25/29 NDPS Act**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Vinod Charan, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Jaranail Singh in case FIR No. 309/2019.

It is submitted by ld. counsel for accused-applicant that accused-applicant was granted interim bail on the ground of illness of his mother on 01.07.2020 for 10 day. Thereafter interim bail of the accused-applicant was extended for further 10 days vide order dated 13.07.2020. Lastly the the Hon'ble Court pleased to extend the interim bail of accused-applicant till 31.08.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim

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orders in following words:-

*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Jarnail Singh is extended till 04.09.2020** on same terms and conditions and same sureties.

**Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.**

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2<sup>nd</sup> Link ASJ (Electricity Court),

Tis Hazari Courts, Delhi

**31.08.2020**

**FIR No. 137/2017**  
**PS: Timarpur**  
**State Vs. Happy Kapoor**  
**U/s 302/34 IPC**

31.08.2020

Present application is put up before me by the Reader of the Court of Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Officer and Ld. 1<sup>st</sup> Link have been nominated to attend online Mediation Training Programme today.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Ramesh Kumar, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail on behalf of accused Happy Kapoor in case FIR No. 137/2017.

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail on 17.08.2020 for 10 days and accused-applicant was released from jail on 21.08.2020. It is submitted that interim bail of the accused-applicant is going to expire today i.e. 31.08.2020. Ld. counsel for accused-applicant submitted that the Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 have further extended the interim orders till 31.10.2020.

Heard. Perused.

The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order

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dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

*"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31<sup>st</sup> August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31<sup>st</sup> August, 2020.*

*4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."*

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Happy Kapoor is extended till 04.09.2020 on same terms and conditions and same sureties.**

**Put up before the concerned Court on 04.09.2020 for consideration of the present application and for passing of appropriate orders.**

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2<sup>nd</sup> Link ASJ (Electricity Court),  
Tis Hazari Courts, Delhi  
**31.08.2020**